

## Edelweiss General Insurance Company Limited, Bharat Sookshma Udyam Suraksha Policy

### **Add On: Involuntary betterment**

It is hereby agreed and declared that notwithstanding anything to the contrary in this Policy or in any of its condition of re-statements, in the event that new property of like kind and quality is not obtainable, the property which is as similar as possible to that which has sustained damage and which is capable of performing the same function shall be deemed to be new property of like kind and quality and in no event shall this be considered as a betterment to the Insured. In the event of replacement with new property, the Company will pay the cost of purchasing and installing technically viable current equipment which is necessitated by incompatibility between new equipment installed to replace equipment which has sustained Damage and undamaged existing equipment at the same or an interdependent location.

Provided always that

- a) Damage was directly caused
- b) the Company shall be liable only for the amount sufficient to enable the Insured to resume operations in substantially the same manner as before the damage
- c) the Company shall be liable for only the difference between
  - i) the highest sales value of the undamaged existing equipment at the same or interdependent location, and
  - ii) the installed cost of the technically viable current equipment

Indemnity:

The Company's liability under this add-on shall be limited to 20% of the limit of liability for the contents or INR \_\_\_\_\_ whichever is the lesser amount.

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**Base Product UIN:** IRDAN159RP0020V01202021

**Add On UIN:** Involuntary betterment - A0009V01202122

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